

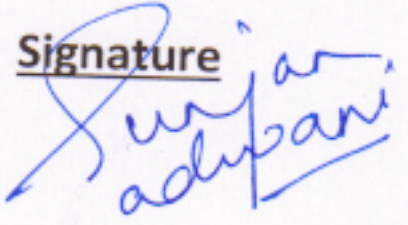
National Company Law Tribunal
Allahabad Bench

CP No.(IB) 64/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2018

NAME OF THE COMPANY: Varanasi Auto Sales

SECTION OF THE COMPANIES ACT/I & B CODE: 10 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ms. Gunjan Jadwani	Adv.	Corp. Applicant	
2.				

C.P. No. (IB) 64/ALD/2017

Ms Gunjan Jadwani, the advocate for the Corporate Applicant, is present in the court.

We have heard the argument in this case, and the case is reserved for order. Before passing the order, certain defects have been noted down.

It has come to notice that petitioner has filed an affidavit, which is on page no. 393, which is on plain paper. Petitioner is directed to file an affidavit in proper format on stamp paper.

It has also come to notice that in part III of the application complete details of security has not been disclosed. Petitioner is directed to give the complete details of security.

The Petitioner has not given the certificate of a charge issued by the ROC. He is directed to file all the documents relating to the charge issued by the ROC and annexed all those documents relating to the charge.

Petitioner is directed to remove all the defects by 24th April 2018 from today. After giving details, the petitioner has to furnish a fresh copy of the petition.

List the matter on 24th April 2018.

— Sd —

Saroj Rajware
Member (Technical)

— Sd —

V.P.SINGH
Member (Judicial)

Date : 18.04.2018